COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 112 OF 2018 &

IA NOS. 263 OF 2018 4th December, 2018

Hon'ble Mr. Justice N.K. Patil, Judicial Member **Present:**

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Dated:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) Mr. S. K. Agarwal

Mr. R.Biswas

Counsel for the Respondent(s) Mr. Naveen Hegde

for Mr. Nikhil Rai for R-1

Mr. Anand K.Ganesan

Ms.Parichita Chowdhury for R-2

Mr. M.G.Ramachandran

Ms. Poorva Saigal for R-3 to 5

ORDER

Learned Counsel appearing for Respondent No. 1 prays for one week's time to enable him to file reply.

Submissions made by learned counsel appearing for the Respondent No.1, as stated above, are placed on record.

One week's time is granted to the learned counsel appearing for the Respondent No.1 to file reply on or before 12.12.2018 after serving copy on the other side.

List this matter on <u>18.12.2018</u>, as requested by the learned counsel appearing Respondent No. 1.

(Ravindra Kumar Verma) **Technical Member**

(Justice N.K. Patil) **Judicial Member**

bn/kt